



2026:AHC:39265

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2543 of 2026

Jitendra Pratap Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aditendra Singh, Vinod Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Aditendra Singh, learned counsel for the writ petitioner submits that though according to him, the order impugned reverting to basic pay, the writ petitioner cannot be sustained for the reason that there is violation of rules according to him, the writ petitioner proposes to file an appeal in view of the provisions of U.P. Government Servant (Discipline and Appeal) Rules, 1999 and, in case, the appeal is preferred, the same be decided with most expedition.

2. Sri Gaurav Singh, learned Standing Counsel has no objection.

3. Considering the stand taken by learned counsel for the writ petitioner, the writ petition stands **disposed of** granting liberty to the writ petitioner to prefer an appeal before the Appellate Authority, in case, an appeal is preferred by **27.02.2026** then the same shall be decided within a period of six weeks.

(Vikas Budhwar,J.)

February 20, 2026

Rajesh